

CIVIL APPEAL NO.6493 OF 2003

VERSUS

ORDER

Since the matter is of the year 2003, we

do not intend to adjourn the matter. Therefore, taking the statement made by learned counsel appearing for Mr.Kamlendra Mishra as the gospel truth, we dispose of this appeal as not pressed.

Ordered accordingly.

.....J.
(H.L. DATTU)

.....J.
(ANIL R. DAVE)

NEW DELHI,
FEBRUARY 14, 2012.

